

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2568
ANSWERED ON:17.08.2011
LEGISLATION TO DEAL CORRUPTION
M.Thambidurai Dr.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is considering to enact effective law to tackle corruption at high places;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the steps taken by the Government in view of the recent spurt of corruption in the country?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office
(SHRI V. NARAYANASAMY)

(a): Yes, Madam.

(b): In order to further strengthen the anti-corruption mechanism especially at high places, the Government has introduced the Lokpal Bill in the Lok Sabha on 4th August, 2011. The Bill seeks to establish an institution of Lokpal dealing with complaints of corruption against public functionaries at high places. The Bill inter-alia provides for-

- (i) Establishment of an institution of Lokpal with its own investigation and prosecution wing.
- (ii) Conferring the Lokpal with powers of a civil court for enforcement of attendance, etc.
- (iii) Empowering the Lokpal to make searches and seizures and also to attach property which, prima facie, has been acquired by corrupt means.

(c): The recent steps taken by the Government to check corruption:-

- (i) The Government has constituted a Group of Ministers to consider measures that can be taken by the Government to tackle corruption.
- (ii) Introduction of the Lokpal Bill, 2011 in the Lok Sabha.
- (iii) Ratification of United Nations Convention Against Corruption (UNCAC).
- (iv) Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011 in the Lok Sabha.
- (v) Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament.
- (vi) Government has decided to place the immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain.